

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3131  
ANSWERED ON:29.11.2010  
FUNCTIONING OF MOBILE COMPANIES  
Premdas Shri

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether a number of mobile companies which are providing their services in the country without permission of the Government;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has taken any action in this regard;
- (d) if so, the details thereof; and
- (e) the norms for mobile companies for providing telecom services in the country?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) to (d) Madam, Inputs on the matter are being collected and will be laid on the Table of the House.

(e) Under Section 4 of the Indian Telegraph Act, 1885, Licence is granted to a company registered under the Companies Act, 1956. A Licensee has to provide services as per Terms and Conditions prescribed in the License Agreement.